

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT – II)

Item No. 211
(IB)-2240(ND)2019
IA-1175-2022

IN THE MATTER OF:

M/s. Hi Tech Resource Management Ltd. ... Applicant/Petitioner

Versus

M/s. Overnite Express Limited ... Respondent

Under Section: 7 of IBC, 2016 (CIRP)

Order delivered on 15.05.2023

CORAM:

**SHRI. ASHOK KUMAR BHARDWAJ,
HON'BLE MEMBER (J)**

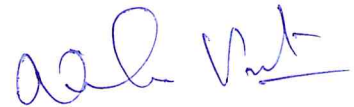
**SHRI. L. N. GUPTA,
HON'BLE MEMBER (T)**

PRESENT:

For the Applicant : Adv. Rohit Gandhi, Adv. Sanidhya Kumar, Adv. Hargun S. Kalra, Adv. Akshita Nigam in IA. No. 1175/2022, Adv. Sumant Batra, Adv. Aishwarya, Adv. Abhishek Barnar, Adv. Anshuman Chowdhury & Adv. Ajay Sharma

ORDER

Due to paucity of time, the matter is re-notified to 07.06.2023.



COURT OFFICER